FILE No. 1P 115J of 1908,

GOVERNMENT COFE EASTERN BENGAL & ASSAM.

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JUDICIAL DEPARTMENT

POLICE-A.

July 1908.

Nos. 63-80.

Registration of sales of cattle as a further protection against fraudulent sales.

REFERENCES TO FORMER CASES.

Department, date, and Nos., or File No. and year.	Brief Title of File.
1. Rev., B, Aug. 1904, Nos. 714-725. 2. Police, A, Feb. 1907, Nos. 32-36.	Decision of the Government of India on the recommendation in Chapters VII, VIII and IX of the Police Commissioner's
3. Police, B, July 1907, Nos. 2-4. 4. Ditto, ditto, Nos. 41-46. 5. Ditto, July 1908, Nos. 293-295 1P	Report. Supply of forms. Circular regarding registration of the sale of cattle. Requisition for forms.
(File No. M2 205J. of 1908). 6. Police, B, July 1908 Nos. 291-292 (File No. M2) 205J. of 1908).	ern Bengal and Assam.
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REFERENCES TO LATER CASES.

Der _ ment, date, and Nos. Brief Title of File.

(To be continued on back, if necessary.)

PAPERS OTHER THAN PROCEEDINGS.

I .- Printed

Notes and orders.

II .- Not printed.

Unimportant papers.

115J or 1908. 1908.

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

JUDICIAL DEPARTMENT.

POLICE—A.

JULY.

Nos. 63-80.

Registration of sales of cattle as a further protection against fraudulent sales.

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Commissioner, Garo Hills, and the Inspector General of Police, No. 52J., dated the 26th December 1906.

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No. 76.—To K. C. De, Esq., 1.C.s., Officer on deputation in connection with the standardisation of Forms, No. 2593J., dated the Nos. 77-78.—Enclosures.

-Circular to all Commissioners, the Deputy No. 79.-Commissioner, Garo Hills, and the Inspector General of Police, Eastern Bengal and Assam, No. 2], dated the 19th June 1908.

No. 80.—Enclosure.

NOTES.

POLICE-A, JULY 1908.

Nos. 63-80.

Registration of sales of cattle as a further protection against fraudulent sales.

[Extract from letter No. 1951J., dated the 16th February 1906, to the Inspector General of Police.]

From the Inspector General of Police, Eastern Bengal and Assam, No. 15097C., dated the 27th August 1906.

Secretary,

With regard to registration of cattle, he forwards certain Mymensingh papers. But we have no information regarding the working of the scheme or how it has been looked upon by the zamindars who control hats. It would obviously be too much trouble for the ordinary cultivator to go to his panchayat for a certificate and the only conditions in which the scheme would be likely to be successful would be sale at a market. I see no harm in the third sheet going through the chaukidar to the police. It is for orders whether Government should take up this scheme and provide registers. It would be sufficient for the Magistrate to receive a little extra for contingencies for the printing of a sufficient number of sheets.

27th October 1906.

G. MILNE.

His Honour,

Replies have been received from the Inspector General of Police on two of the points raised in letter No. 1951J. of the 16th February, viz.

(1) * * * *

(2) Registration of sales of cattle and employment of trackers, paragraph 5.

2. * * * * *

3. As to registration of cattle, please see the Inspector General of Police's letter, dated the 27th August 1906, and enclosures.

I quite agree, and put up for His Honour's approval a draft circular.

4. The Inspector General of Police approves the proposal that the foils and counterfoils should be issued in bound books printed by the Superintendent of Stationery.

5. I think it would be well to send each district officer 100 copies of a notice in Bengali (Assamese in the Assam Valley) such as that attached to the draft. If His Honour approves, I will have these translated and printed.

8th November 1906.

J. E. WEBSTER.

Secretary,

12th November 1906.

L. HARE.

To issue in print. Copies of the notices translated into Bengali or Assamese are to be sent at the rate of 100 for each district.

15th November 1906.

J. E. WEBSTER.

Secretary,

Proof. The Controller must be addressed by separate letter and the form must be numbered. 28th November 1906.

G. MILNE.

We must address the Controller separately. Is Mr. De still on special duty, and if not, have we to consult Financial before adding to the list of forms?

28th November 1906.

J. E. WEBSTER.

N.B.—The form need not be bilingual.

28th November 1906.

J. E. WEBSTER.

Under-Secretary,

Please see translations in proof of the notice which is to accompany the circular. The proofs may be approved.

As regards the circular, the Financial Department says that the Officer in charge of the Forms Department, Bengal, and not the Controller of Stationery and Printing, is now concerned with the printing and supply of Eastern Bengal and Assam Executive Forms. The former officer may therefore be addressed, and the approved proof of the circular put up may be corrected. Draft of a letter to the Officer in charge of the Forms Department, Bengal, put up.

It is presumed that whether the form should be printed in both Bengali and Assamese for issue to local officers.

Mr. De is still on special duty.

Kalipada-7th December 1906.

K. D. M .- 7th December 1906.

Secretary,

It is intended that the sample form sent out to officers should remain as it is. It is now in Bengali and English; it will be inconvenient to print also the Assamese and English for the Assam Valley.

7th December 1906.

G. MILNE.

It need not have bilingual headings. It should be in Bengali for Bengal and in Assamese for Assam.

8th December 1906.

J. E. WEBSTER.

[Circular to all Commissioners of Divisions, the Deputy Commissioner, Garo Hills, and the Inspector General of Police, No. 52J., dated the 26th December 1906.]

From the Commissioner, Chittagong Division, No. 404M., dated the 23rd April 1908.

Register of certificates of ownership of cattle, pony, etc., for intending vendors.

Secretary,

The form appears suitable and may be printed after translation into Bengali and Assamese. 19th May 1908.

P. G. ROGERS.

I agree, but ought we to consult Financial before adding to the list of forms.

We better reply to the Commissioner of Chittagong sanctioning his proposal, and say that arangements will be made to have the forms printed at the Dacca Jail Press in due course. Copy of the correspondence should be sent to other Commissioners and to the Inspector General of Police for their information. We should also send a copy of the form to Mr. De and request that it may be added to the list of standard forms and instructions given to the Dacca Jail Press to print. The heading should be in Bengali and in Assamese.

It would be better perhaps to issue the order as a circular.

20th May 1908.

J. E. WEBSTER.

2

Secretary,

Draft circular for signature.

6th June 1908.

P. G. ROGERS.

His Honour,

Plese see our Circular No. 52J., dated the 26th December 1906, and the letter from the Commissioner of Chittagong.

We may as well prescribe a form for all districts and I submit a draft circular to Commissioner for approval.

7th June 1908.

J. E. WEBSTER.

7th June 1908.

C. S. BAYLEY.

[To Mr. K. C. De, i.c.s., No. 2593J., dated the 10th June 1908.]

[Circular to all Commissioners, the Deputy Commissioner, Garo Hills, and the Inspector General of Police, Eastern Bengal and Assam, No. 2J., dated the 19th June 1908.]

It is presumed that whether the form should be printed in both Bengali and Assamese for issue to local officers.

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[Circular to all Commissioners, the Deputy Commissioner, Garo Hills, and the Inspector General of Police, Eastern Bengal and Assam, No. 2J., dated the 19th June 1908.]

GOVERNMENT OF EASTERN BENGAL AND ASSAM. JUDICIAL DEPARTMENT.

POLICE-A.

JULY 1908.

Registration of sales of cattle as a further protection against fraudulent sales.

No. 63.

Extract paragraphs 1 and 5 from letter No. 1951J., dated Shillong, the 16th February 1906, from the Officiating Secretary to the Government of Eastern Bengal and Assam, Judicial Department, to the Inspector General of Police, Eastern Bengal and Assam.

I am directed to forward, with the following observations and instructions, a copy of letter No. 1118, dated the 8th November 1905, from the Secretary to the Government of India in the Home Department, conveying the orders of the Government of India on the recommendations made in Chapters VII, VIII and IX of the Report relating to the prevention of crime, the reporting and investigation of offences and the prosecution of offenders. Commissioners and Sessions Judges are being addressed in regard to such of the orders as affect general administration or judicial procedure, and copies of these communications will be forwarded to you.

5. I am to enquire whether in any parts of the province cattle stealing is sufficiently prevalent to warrant the registration of purchases at fairs or the employment of trackers.

Paragraph 11 of the letter.

No. 64.

Extract paragraphs 1 and 11 from letter No. 1118, dated Simla, the 8th November 1905, from H. H. RISLEY, Esq., C.S.I., C.I.E., Secretary to the Government of India, Home Department, to the Chief Secretary to the Government of Eastern Bengal and Assam.

In the Home Department Resolution, Nos. 248—259, dated the 21st March 1905, the Government of India communicated their orders upon the more important proposals, made by the Police Commission, and I am now directed to address you upon the recommendations contained in Chapters VII, VIII and IX of the Commission's report. These relate to the prevention of crime, the reporting and investigation of offences, and the prosecution of offenders. The recommendations may be grouped under two heads, viz., those which can be brought into operation by executive order, and those to which effect can be given only by legislation. A separate communication will be addressed to you regarding the latter when the necessary amendments of the law have been drafted: the present letter deals mainly with the first of the two classes mentioned above, and refers to the proposals involving changes in the law only in those cases where the recommendations of the Commission have not been accepted by the Government of India.

offence described in section 215 of the Indian Penal Code should be made cognisable will be dealt with separately, as already explained. The employment of trackers either on regular wages or under a system of substantial rewards, and the registration of the purchase of cautle and the grant of passes or certificates of ownership by village headmen, are matters which the Government of India will leave for decision by each Local Government.

Police 65-66. Registration of sales of cattle as a further protection against fraudulent sales.

No. 65.

No. 15097C., dated Shillong, the 27th August 1906.

From-N. BONHAM-CARTER, Esq., I.C.S., Inspector General of Police, Eastern Bengal and Assam,

-The Secretary to the Government of Eastern Bengal and Assam, Judicial Department. With reference to paragraph 5 of Government Order No. 1951], dated the 16th February 1906, enquiring whether in any parts of the province cattle stealing is sufficiently prevalent to warrant the registration of purchase at fairs or the employment of trackers, I have the honour to say, after consulting the Superintendents of Police of all the districts of the province, that I am not in favour of any form of compulsory registration. That would require legislation and could not be enforced without causing evils greater than those which it is attempted to cure, but I think that all zamindars and ijaradars of hats where cattle are sold should be encouraged to open a register of cattle sold with a counterfoil, the counterfoil being given to the purchaser of the cattle. This sold with a counterfoil, the counterfoil being given to the purchaser of the cattle. This is already done in several districts and the system, if encouraged, might become so universal as to justify a suspicion of dishonesty in cases where a sale at a fair has not been registered. A small fee would no doubt be charged for the registration, but I see no harm in this.

The system might be encouraged by the free supply of counterfoil books and by Government addressing the various Land Holders' Associations and by district officers writing to the land-holders themselves. I annex a copy of certain printed instructions which have already been issued in Mymensingh district, together with a form of register in triplicate, the third copy of which is sent to the police. I do not approve of the triplicate form nor of the intervention of the police, but otherwise the orders issued and the form appear to be suitable. I think also that in case of sales of cattle made not at a hat, panchayats should be induced to give certificates in the manner laid in the Mymensingh circular.

I do not recommend the employment of trackers.

No. 66.

Instructions regarding the prevention of cattle theft.

As cattle theft is prevalent in many parts of Mymensingh district and it is very difficult for buyers of cattle to know if the animals have been stolen or not, the district authorities wish to introduce the following rules for its prevention.

Ijaradars or their clerks of cattle markets should in future enter all purchases of animals in triplicate in a register of the same form as the sample attached. The first foil will remain in the book, the second will be given to the purchaser as a safeguard to him, and the third foil will be despatched by the ijaradars through the chaukidars to the thana, so that the police may know what cattle and other animals have been sold and compare the slips with informations of animals strayed or stolen. If this is carried out, the purchaser will be able to prove that he bought the animal in good faith, and this will be a safeguard to him and the police will be able to obtain information much more readily concerning the sale of animals. This register for convenience should be called the "Hât Sale Register." Any person wishing to sell any cattle or other animals should the continuous form his parabover in the form attached and show this to the respective to the continuous should and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show this to the continuous should be called and show the continuous should be called an action of the continuous obtain a certificate from his panchayat in the form attached and show this to the purchaser as a guarantee of his good faith. When the purchase is made at and completed at a hât the certificate should be handed over to the ijaradar of the hât and attached by him to the counterfoil of the Hat Sale Register, as prescribed above. As forged certificates might be produced, if any purchaser is doubtful about their genuineness, the sellers should be asked to prove that the certificate had been given by the headman. Any co-villagers of the sellers could do this. People are requested not to purchase cattle from suspicious persons who do not produce any such certificate.

As these measures will be of little or no use unless zamindars, panchayats, ijaradars and others concerned interest themselves in the matters, the district authorities hope that they will take care to ensure that the above procedure is carried out as far as possible. The "Hat Sale Register" should be printed and manuscript forms should not be used. F. RODDIS,

District Superintendent of Police.

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DIS, t of Police.

Registration of sales of cattle as a further protection against fraudulent sales. Police 67.

No. 67.

Derict Superintendent of Police,

I think the introduction of the system you suggest would have a good effect in cattle thefts and the fact that there is a system at all would be a check on the massion of thefts. Endeavours should be made to have the description as full as passible, as it is little use to make such an entry "fed bull," "white cow."

If you will have 100 forms printed I will send copies with a copy of your proposal the principal zamindars, requesting them to introduce them in their hats.

W. B. THOMSON

The 21st October 1905.

Magistrate.

Register showing the Sale of Cattle, Pony, etc. গঙ্গ, ঘোড়া ইত্যাদি থরিদ বিক্রের রেজেইরী।

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२ । বিক্রেতার নাম, পিতার নাম ও বাসস্থান	***	২। বিজেতার নাম, পিতার নাম,ও বাসস্থান	
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Register showing the Sale of Cattle, Pony, etc. গৰু, ঘোৰা আদি বেচা কিনাৰ ৰেজিষ্টৰ।

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Register showing the Sale of Cattle, Pony, etc. গৰু, ঘোৰা আদি বেচা কিনাৰ ৰেজিষ্টৰ।

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Police 70. Registration of sales of cattle as a further protection against fraudulent sales.

No. 70.

Circular No. 52J., dated Shillong, the 26th December 1906.

From-The Secretary to the Government of Eastern Bengnl and Assam, Judicial Department,

To-All Commissioners, the Deputy Commissioner, Garo Hills, and the Inspector General of Police.

In paragraph 146 of their report the Police Commission recommended that the registration of sales of cattle should be encouraged, but that it should not be made compulsory. I am directed to say that the Lieutenant-Governor desires that all district officers should do their best to induce the owners and lessees of markets or fairs at which cattle and ponies are sold to register the sales. For this purpose bound books containing each 50 foils and counterfoils serially numbered, may be obtained from the Officer in charge of the Forms Department, Bengal, under the description of registers of sales of cattle and other livestock, and may be issued free of cost to zamindars and to owners or lessees of hâts at which cattle are sold. Indents for the requirements of each district should be sent as soon as possible to the Officer in charge of the Forms Department, Bengal.

2. It is intended that the foil should be torn off and given to the purchaser, and that the counterfoil should be retained by the clerk or gumashta in charge of the hat.

The possession of such a foil will afford the innocent purchaser protection against the suspicion of having unlawfully come by the animal that he has bought, and it is hoped that the public will appreciate the benefits of the system and insist on receiving these extracts from the register.

- 3. As a further protection against fraudulent sales, panchayats should be directed to give certificates of ownership to intending vendors residing within their jurisdiction on application. When it is known that such certificates can be had, it is probable that people will be very chary of buying from a stranger who cannot produce such a warranty. When a sale is registered at a hat, the certificate of ownership, if produced by the ver.dor, should be made over to the person in charge of the register and attached by him to the counterfoil.
- 4. Care will have to be taken that the giving of these certificates and of the foils from the register are not made the means of extorting money from vendors or purchasers.
- 5. The wishes of Government in this matter should be made widely known through the police and panchayats (and in Assam through the mauzadars), and for this purpose I am to forward 100 copies of a notice in Bengali for each plains district in your division.

Notice.

বিজ্ঞাপন।

গো, মেষ, মহিষাদি, ও অন্তান্ত গৃহ পালিত জন্তুর সদা সর্বাদ। চুরি হওন এবং যে রূপ স্থযোগের সহিত ঐ সমস্ত চোরা জন্তু বিক্রম্ম করিতে পারা যায় তদ্বিষম্মে সম্প্রতি গবর্ণমেন্টের মনোযোগ প্রদত্ত হইয়াছে।

কার্য্যের এইরূপ অবস্থার প্রতিকারকরণার্থ, পর্যাদি ক্রয় বিক্রয়ের হাটের মালিক এবং ইন্ধারাদারগণ কর্তৃক সমস্ত ক্রয় বিক্রয় রেজেখ্রী হওয়া, এবং কোন পশু বিক্রয়েচ্ছু ব্যক্তি কর্তৃক, উক্ত পশু বে তাহার সম্পত্তি এই বিলয়া তাহার নিজের সার্কেলের পঞ্চায়তের (আসাম উপত্যকা জিলা সমূহে মৌজাদারের) নিকট হইতে একথও সার্টিফিকেট লওয়া বাঞ্ছনীয়।

এতদভিপ্রায়ে হাটের সমস্ত মালিক এবং ইন্ধারাদারকে জানান যাইতেছে যে কলেন্টর সাহেব অথবা সবডিভিসনাল
ডিপুটা কমিশনার সাহেব

অফিসারের নিকট দর্থাস্ত করিলে তাহাদিগকে বিক্রয় রেজিখ্রী করিবার বাধা বহি দেওয়া হইবে।

হাটে কোন পশু বিক্রশ্ন হইলে, হাটের ভারপ্রাপ্ত কেরানী বা গোমস্তা, আসল সার্টিফিকেটে এবং তাহার মুড়িতে নির্দ্ধিই বিশ্বরণাদি লিথিয়া আসল সার্টিফিকেট থানা ক্রেতাকে দিবেন, এবং মুড়িথানা নিজের নিকট রাথিবেন।

কোন পঞ্চায়তের (মৌজাদারের) সার্কেলের অধিবাসী কোন ব্যক্তি, কোন পশু বিক্রন্ন করিতে চাহিলে উক্ত পশু ষে ভাহার সম্পত্তি ইহা বণিয়া তাহাকে বিনা ধরচে দার্টিফিকেট দিবার জন্ম সমস্ত পঞ্চায়তকে (মৌজাদারকে) উপদেশ দেওয়া হইরাছে।

বিক্রেতা এবং বিজ্র মার্থ পশু, ক্রয়েচ্ছু ব্যক্তির নিকট জানা না থাকিলে, এপ্রকার সার্টিফিকেট প্রদর্শন করিবার উপর জেদ করিতে তাহাকে বলা যাইতেছে।

কোন হাটে রেজিষ্ট্রীকৃত বিক্রয়ের বেলা, উক্তরূপ সার্টিফিকেট প্রদর্শিত হইলে, উক্ত সার্টিফিকেট বিক্রয় রেজেষ্ট্রীকারী ব্যক্তির নিকট দিতে হইবে, এবং সে উহা মুড়ির সঙ্গে আটকাইয়া রাখিবে।

আশা করা যায় যে, জমিদার, পঞ্চায়ত (মৌজাদার) এবং হাটের মালিক অথবা ইজারাদারগণ এই প্রস্তাব কার্য্যে পরিণত হওয়া সম্বন্ধে গবর্ণমেণ্টের সহায়তা ক্রিবেন।

কলেন্তর সাহেষ ডিপুটা কমিশনার সাহেব Police 73-75.

Registration of sales of cattle as a further protection against fraudulent sales.

No. 73.

No. 404M., dated Chittagong, the 23rd April 1908.

From-H. LUSON, Esq., LC.S., Commissioner, Chittagong Division,

To-The Secretary to the Government of Eastern Bengal and Assam, Judicial Department

I have the honour to refer to Government Circular No. 52J., dated the 26th December 1906, asking that all district officers should do their best to induce the owners and lessees of markets or fairs at which cattle and ponies are sold, to register the sales, and stating that for this purpose bound books, each containing 50 foils and counterfoils serially numbered, might be obtained from the Officer in charge of the Forms Department, Bengal, under the description of Registers of sales of cattle and other live stock, and might be issued free of cost to zamindars and to owners or lessees of hats at which cattle are sold. It is also stated that, as a further protection against fraudulent sales, panchayats should be directed to give certificates of ownership to intending vendors residing within their jurisdiction, on application.

2. I beg to enclose copy of letter No. 336, dated the 6th March 1908, from the District Magistrate of Noakhali, requesting me to move Government to prescribe a form of certificate of ownership and to issue necessary instructions to the Officer in charge of the Forms Department, Bengal, to supply copies thereof to the district officers.

3. I beg to append a sample form of register of certificates of ownership of cattle, pony, etc., for approval. This register should contain foils and counterfoils. The foils are to be torn off and made over by the panchayat to the intending vendors.

No. 74.

No. 336, dated Noakhali, the 6th March 1908.

From-J. G. DUNLOP, Esq., I.C.S., Offg. Magistrate of Noakhali,

To-The Commissioner of the Chittagong Division.

In soliciting your attention to Government Circular No. 52J., dated the 26th December 1906, on the subject of the registration of the sales of cattle, a copy of which was received with your memorandum No. 62M., dated the 23rd January 1907, I have the honour to state that from paragraph 1 of the circular it will appear that a form of register of sales of cattle and other livestock was prescribed by Government. Each register contains 50 foils and counterfoils and the owners and lessees of hats at which cattle are sold are required to supply the purchaser with a foil with a view to afford him protection against the suspicion of any unlawful purchase.

It has further been laid down in paragraph 3 of the circular that panchayats should grant certificates of ownership to intending vendors residing within their jurisdiction, on application. No form for such certificate appears to have been prescribed. In the absence of any such form the panchayats can hardly be expected to take the trouble of writing out the certificates in hand which on hat days will no doubt entail a heavy task on them. Besides, I am not in favour of any manuscript certificate which can very easily be forged by a dishonest vendor. The form of register of sales may also be converted into a form of certificate of ownership, but this would necessitate the correction of nearly every heading which would not only involve much labour but would also disfigure the form to a great extent. I would therefore suggest that a suitable form for ownership certificate may also be prescribed. These forms should also contain foils and counterfoils just as the forms of register of sales, the panchayats being required to give the foil to the intending vendor and to retain the counterfoil with them for the purpose of verification of the genuineness of the foil when evernecessary.

I therefore request that you will be good enough to move Government to prescribe a form of certificate of ownership and to issue necessary instructions for the supply thereof to the district officers.

Nc. 75.

Register of Certificates of ownership of Cattle, Pony, etc.

No. and name of panchayat's circle-

Name of district-

1. Serial No.

2. Intending vendor's name.

काननी।

গৰু মহন্সাদি আৰু অইন অইন পোহনীয়া চাৰিঠেঙ্গীয়া জন্ত বিলাক ঘনাই চুৰি হোৱালৈ আৰু সেই চুৰকৰি নিৱা জন্ত বিলাক বেচিবৰ স্বযোগলৈ সম্প্ৰতি গবৰ্ণমেণ্টৰ মন পৰিছে।

এই কামৰ প্ৰতিকাৰৰ অৰ্থে এইটো বৰ বাঞ্চনীয় যে যি হাটত জন্তু বিলাক বেচা কিনা হয় সেই হাটৰ পৰাকী বা পট্টাদাৰ সকলে সেই বিক্ৰী ষেজিষ্টৰী কৰা উচিত আৰু জন্তু বেচোতা সকলে তেওবিলাকৰ চাৰ্কোলৰ পঞ্চায়েত্ৰ পৰা (আসাম উপত্যকাৰ জিল্লা বিলাকৰ মৌজাদাৰৰ পৰা) বেচিবলৈ অনা জন্ত যে তেওবিলাকৰ নিজ বস্তু এই অৰ্থে একোখন চাৰ্টিফিকেট লবলৈ সাবধান লোৱা উচিত।

এই নিমিত্তে হাটৰ গৰাকী আৰু পট্টাদাৰ দকলক জনোৱাহৈছে যে কলেক্টৰ, ডিপুটী কমিশুনৰ আৰু চবডিভিজনেল অফিচৰলৈ দৰ্থান্ত কৰিলে তেওলোকে বিক্ৰী ৰেজিষ্ট্ৰা কৰিবৰ কাৰনে বন্ধা বহি পাব। যেতিয়া কোনো জন্ত হাটত বেচা হয় তেতিয়া দেই হাটৰ জিম্মাত থকা কেৰেনী বা গোমস্থা জনে নিখিব লগীয়া নিৰ্দ্ধাৰিত বিবৰণ এপাটত নিখি, তাৰে প্ৰথম অংশ বহিত ৰাখি দিতীয় অংশ কিনা মানুহ জনক ফালি দিব।

সকলো পঞ্চায়েতক (মোজাদাৰক) তেওবিলাকৰ নজৰ চাৰ্কোলৰ কোনো জন্ত বেচিব খোজা বাসিন্দাক, বেচিব খোজা জন্তুৰ ওপৰত মালিকী স্বস্থ থকা চাৰ্টিফিকেট দিবলৈ আদেশ কৰাহৈছে।

জন্তু বেচোতা বা বেচিবলৈ অনা জন্তুক কিনোতা জনে চিনি নেপালে তেঁও বেচোতাৰ পৰা ওপৰত কোৱা চাৰ্টিফিকেট বিচাৰিব।

কোনো জন্ত বিক্ৰী বেজিপ্টৰী কৰোতে যেতিয়া এনেকুৱা চাৰ্টিফিকেট উলিওৱা হয়, সেই চাৰ্টিফিকেট খন ৰিক্ৰী বেজিপ্টৰী কৰা মানুহ জনৰ হাতত দিব আৰু তেও ৰেজিপ্টৰী বহিৰ প্ৰথম অংশৰ লগত লগাই থব।

আশা কৰা যায় যে জমিদাৰ, পঞ্চায়েত (মৌজাদাৰ) আৰু হাটৰ গৰাকী বা পঢ়াদাৰ সকলে এই প্ৰস্তাব কামত পৰিণত কৰিবলৈ গ্ৰগমেণ্টৰ লগত লগলাগি সহায়তা কৰিব।

ডিপুটা কমিশনার সাহেব।

Registration of sales of cattle as a further protection against fraudulent sales.

Police 75-76.

- 3. Intending vendor's father's name.
- 4. Name of vendor's village.
- 5. Whether personally known to panchayat; if not, name and parentage of identifier.
- 6. Description of the cattle to be sold.
- 7. Signature of panchayat, with date.

No. 76.

No. 2593J., dated Shillong, the 10th June 1908.

From-The Under-Secretary to the Government of Eastern Bengal and Assam, Judicial Department,

To-K. C. DE, Esq., I.C.S., Officer on deputation in connection with the standardisation of Forms.

I am directed to forward a copy of a circular* of this Government which is about to issue, together with a sample copy of the form noted on the Register of certificates of owner-ship of cattle, pony, etc. (in Bengali and Assamese).

The headings should be in Bengali and Assamese and the form should be issued in bound.

books containing each 50 foils and counterfoils serially numbered.

Registration of sales of cattle as a further protection against fraudulent sales.

Police

Register of Certificates of ownership of cattle, pony, etc.

গো, মহিষ, অখ প্রভৃতির খংছের সার্চিক্কেটের রেজিঃর।

77.

Jertificates of ownership of cattle, pony, etc.
Certificates of ownership of cattle, pony,
Jertificates of ownership of cattle,
Certificates of ownership of
Certificates of ownership
Jertificates of
Jertificates
of
Register

গো, মহিষ, অশু প্রভৃতির শ্বজের সাটিফিকেটের রেঞ্ছির।

পঞ্চয়তের দার্কেলের নম্ম এবং নাম— জিলার দা—

১। ক্রমিক নধর

२। विक्याधीत नाम

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৩। বিক্রমার্থীর পিতার নাম

:

8। বিক্রেভার গ্রামের নাম

। পঞ্চায়ত নিজে বিজেতাকৈ জানেন কি না; যদি না জানেন তবে সেনাক্তকারীর নাম এবং পিতার নাম। 🔹। त्यं त्री, महिष हेज्यामि विकाश हहेत्व जांशांत्र

৭। পঞাইতের দহি এবং ভাঁহার ভারিথ ...

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নম্বর এবং ই	1		:	:	ক জানেন জিকারীর ভ
পঞ্জেতের সার্ফেলের নম্বর এবং নাম— জিলার নাম—	ক্ৰমিক নম্বর	বিক্রগ্রাধীর নাম	বিক্রয়াথীর পি ড়া র নাম	<u> ৰিকেতার গ্রামের নাম</u>	পঞ্চান্ত্ৰত নিজে বিক্ৰেতাকে জানেন কি না; যদি না জানেন তবে সেনাক্ৰকারীর নাম এবং পিতার নাম।
	-	~	9	- 80	-

७। त्य (भी, महिष हेजामि विकाश हहेरव ठाश्र विवद्य ।

Register of Certificates of ownership of cattle, pony, etc.

Register of Certificates of ownership of cattle, pony, etc.

No. 78.

शक, म'ह, ८पांचा जामिब चघव ठार्टिकिटक टेव (विकिडेव।

পঞ্চায়ত্ব চাৰ্কোলৰ নম্বৰ আৰু নাম—

জিলাৰ নাম—

किमिक नश्व

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ও। বেচিব খোজাজনৰ বাপেকৰ নাম २। त्विष्टि (बीक्रोक्षन् नाम

৪। বেচিব থোজাজনৰ গাওঁৰ নাম

टनकारन, यपि टनकारन टबरनश्त्व हिनाक-পঞ্চায়তে বেচিব থোজাজনক নিজে জানে নে কাৰীজনৰ আৰু তাৰ বাপেকৰ নাম। -

७। यि शक, म'ट्ट षामि त्वां हर् छाब दिववन

৭। পঞ্যায়ত্ব চহি আৰু তাৰ তাৰিথ

:

शक, मंह, त्यांवा जामिब षष्ट्य ठार्टि भिटक हेव त्विछिव।

পঞ্চায়তৰ চাৰ্টেকালৰ নম্বৰ আৰু নাম—

জিলাব নাম--

: >। क्विक नथन

:

৫। বেচিব থোকাজনৰ লাম

...

७। व्विष्टित (थो क्षांक्षन व वारणक ब नाम

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8। (दिवि (थीकांकान गोर्डं माम

...

। পঞ্চীয়তে বেচিৰ পোজাজনক নিজে জানে নে নেজানে; যদি নেজানে তেনেহলে চিনাক্ত-কাবীজনৰ আফ তাৰ বাপেকৰ নাম।

💌। যি গৰু, ম'হ আদি বেচা হব তাৰ বিৰৰণ...

40ায়তৰ চহি আৰু তাৰ তাৰিথ

Police 79. Registration of sales of cattle as a further protection against fraudulent sales.

No. 79

Circular No. 2J., dated Shillong, the 19th June 1908.

From-The Secretary to the Government of Eastern Bengal and Assam, Judicial Department,

To-All Commissioners, the Deputy Commissioner, Garo Hills, and the Inspector General of Police, Eastern Bengal and Assam.

In paragraph 3 of my Circular letter No. 52J., dated the 26th December 1906, on the subject of registration of sales of cattle, it was suggested that, as a further protection against fraudulent sales, panchayats should be directed to give certificates of ownership to intending vendors residing within their jurisdiction, on application. It has now been represented that the absence of a printed form of certificate gives unnecessary trouble and facilitates forgery, and the Lieutenant-Governor has been pleased to direct the adoption of the annexed form of certificate with foils and counterfoils. The foils should be torn off and given to the intending vendor, the counterfoil being retained by the panchayat.

2. Arrangements are being made to have the forms printed in Bengali and Assamese at the Dacca Jail Press and to have them bound into books containing 50 foils and counterfoils serially numbered, under the description of "Registers of Certificates of ownership of cattle, pony, etc." Indents for the requirements of each district should be sent to the Deputy Superintendent of the Dacca Jail Press, who will supply

them in due course.

1

No. So. Register of Certificates of ownership of cattle, pony, etc. Name of district. No. and name of panchayat's circle. 1. Serial No. 2. Intending vendor's name 3. Intending vendor's father's name... 4. Name of vendor's village 5. Whether personally known to panchayat; if not, name and parentage of identifier. 6. Description of the cattle to be sold 7. Signature of panchayat, with date

Register of Certificates of ownership of cattle, pony, etc.			
No. and name of panchayat's circle.	Name of district.		
1. Serial No			
2. Intending vendor's name			
3. Intending vendor's father's name			
4. Name of vendor's village	14		
5. Whether personally known to panchayat; if not, name and parentage of identifier.			
6. Description of the cattle to be sold			
7. Signature of panchayat, with date			